

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 209
IB-13/ND/2021**

IN THE MATTER OF:

M/s. Chandgi Ram Real Estate Consultants Pvt. Ltd.

...PETITIONER

Vs.

M/s. Abloom

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 09.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor

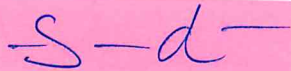
**:Dr. Farrukh Khan, Advocate &
Ms. Ridhima Goyal, Advocate.**

For the Director


**:Mr. Manish Paliwal and Mr. Vikas
Kumar, Advocates.**

ORDER

Heard the submissions made by the Learned Counsel for the financial creditor as well as Learned Counsel for the corporate debtor. The Learned Counsel for the financial creditor has submitted that the corporate debtor is already subjected to CIRP in matter No. IB/2115/ND/2019 and the Learned Counsel for the financial creditor has submitted that they have already lodged their claim. The application under Section 7 has now become infructuous, therefore, the petition is **dismissed**. The case papers may be sent to record room.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)